

**NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH at AHMEDABAD**

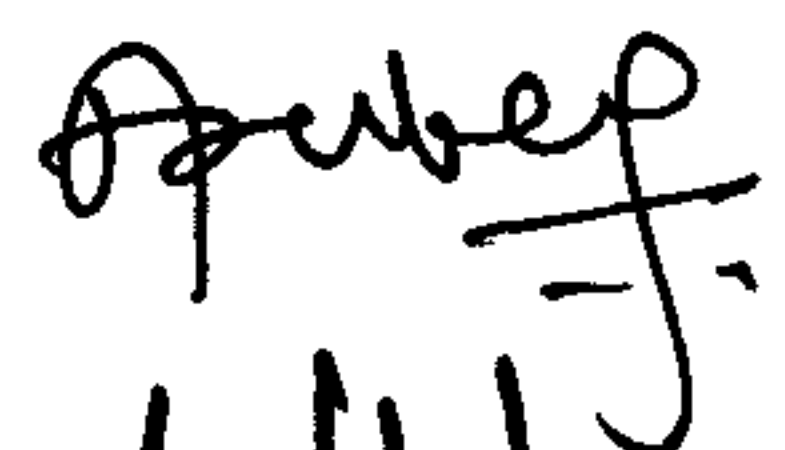
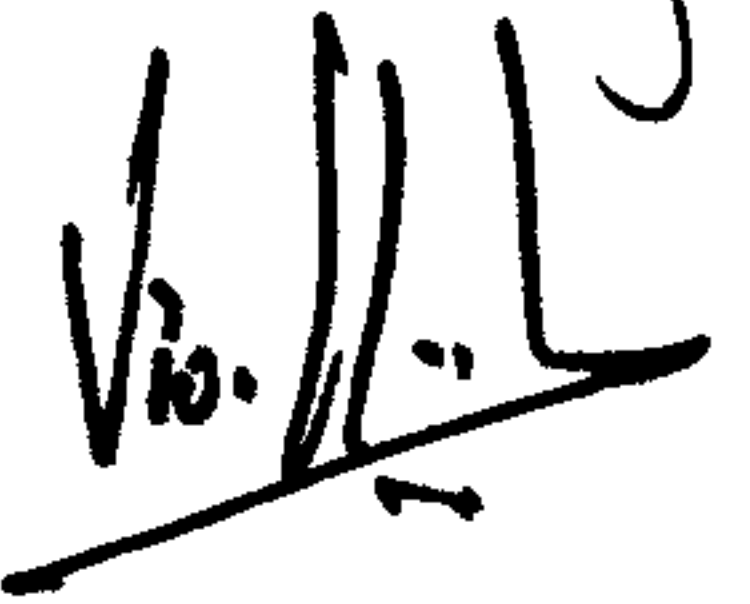
TP 138 of 2019 [IA 506 of 2019 in TP 122 of 2016(CP 27 of 2016)]

**Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.12.2019**

Name of the Company: People International & Services Pvt Ltd
V/s
Alliance Industries Ltd

Section of the Companies Act : IA For Adjournment of Hearing

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	ANKIT DUBEY	ADVOCATE	APPLICANT	
2.	Hamesh Naidu Vivek H. Shah	} Advocate	} Ori. Petitioner	} 

ORDER

The Petitioner is represented through respective Counsel(s).

Learned lawyer appearing for the Respondent submitted that the issue with regard to Jurisdiction of the Madhya Pradesh has been challenged before the Hon'ble National Company Law Appellate Tribunal, though it is already resolved and an Indore Bench has been constituted, however, it is submitted that the Hon'ble National Company Law Appellate Tribunal has passed an order of Stay, which is required to be vacated and the matter is listed on 02.01.2020 hence they will take appropriate steps to vacate.

List the matter on 23.01.2020.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(MANORAMA KUMARI)
MEMBER (JUDICIAL)

Dated this the 20th day of December, 2019.